

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 4**  
IA-4681/2022

**In**  
**IB-1413(ND)/2018**

**IN THE MATTER OF:**

M/s. RSP Stamping Industries

.... Petitioner/Applicant

Vs.

M/s. Associated Appliances Ltd.

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Liquidator : CMA Kamal Deep Tyagi

For Respondent :

**ORDER**

**IA-4681/2022**

This application is listed today for clarification.

The Corporate Debtor is directed to file an affidavit indicating therein whether any litigations are pending against the company and if so, what is the status of the said litigations within one week.

List the matter **on 02.07.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**